

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 160,161,162 of 2010**

**Dated: 25<sup>th</sup> November, 2011**

**Present : Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice P.S. Datta Judicial Member**

**Western Electricity Supply Co. of Orissa Ltd .... Appellant (s)  
Versus**

**O.E.R.C & Ors. .... Respondent (s)**

**Appeal No. 161 of 2010**

**Southern Electricity Supply Co. of Orissa Ltd .... Appellant (s)  
Versus**

**O.E.R.C & Ors. .... Respondent (s)**

**Appeal No. 162 of 2010**

**North -Eastern Electricity Supply Co. of Orissa Ltd .... Appellant (s)  
Versus**

**O.E.R.C & Ors. ... Respondent (s)**

Counsel for the Appellant (s): Mr. Buddy A. Ranganadhan  
Counsel for the Respondent(s): Mr. Hasan Murtaza ,  
Mr. R.K. Mehta for GRIDCO

**ORDER**

The learned counsel for the State Commission has informed that a PIL raising tariff issues similar to that raised by the appellant in the present appeal has been heard by Hon'ble High Court of Orissa. She requested that since the PIL is at the last leg of hearing it would be better to defer hearing in these appeals for some time. She also undertakes to file reply by 29.11.2011, after serving copy on the other side. In view of above, we decide to post the matter on **15.12.2011.**

**( P.S.Datta)  
Judicial Member**

**(Rakesh Nath)  
Technical Member**

